

By E-Mail/Speed Post

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/ \_\_\_\_\_ /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
Shri Pratim Kumar Bora  
Principal Judge, Family Court  
Barpeta

Dated Guwahati, the \_\_\_\_\_ March, 2022

Sub:- **Permission to avail HTC.**

Ref:- Your letter No. FC(B) 2022/78 dated 11.02.2022

Sir,

With reference to the above, I am directed to inform you that you are not entitled to avail Home Travel Concession (HTC) for the journey to your home town Guwahati, as the distance between Barpeta and Guwahati is below 100 K.Ms. by the shortest route.

Yours faithfully

*self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/ 2097 /A, dated 29/3/22**  
Copy to:-

- ✓ 1. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

*M. E.  
29.03.22*

**REGISTRAR (VIGILANCE)**

*P*